

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00172/2018

Jabalpur, this Thursday, the 16th day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Hari Shankar Gour, S/o Shri Rameshwar Gour,
Aged about 52 years, Occupation- Watchman,
R/o Type-2/119 P&T Colony, Bhadbhada Road,
Bhopal, MP 462043

-Applicant

(By Advocate –**Shri Abhilash Dey**)

V e r s u s

1. The Union of India,
through it's Secretary,
Government of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi, India, 110001

2. The Director General of Health Services,
Govt. of India, Nirman Bhawan,
New Delhi 110011

3. The Director, National Vector Borne Deceased,
Control Programme, 22-Sham Nath Marg,
New Delhi 110054, Govt. of India,

4. The Sr. Regional Director,
Regional Office for Health
& FW, Govt. of India, A-28 Vidhya Nagar,
Hoshangabad Road, Bhopal, M.P.

- Respondents

(By Advocate –**Shri S.P.Singh**)

O R D E R (ORAL)**By Navin Tandon, AM:-**

The applicant is aggrieved by the imposition of penalty of withholding of increments for two years vide order dated 19.06.2017 (Annexure A-1).

2. It was stated in the Original Application that he has submitted his appeal on 19.07.2017 (Annexure A-4) followed by a revised appeal dated 21.11.2017 (Annexure A-5) and reminder dated 26.12.2017 (Annexure A-6).

3. The respondents have filed their counter reply on 04.09.2018.

4. Subsequently M.A. No. 200/01208/2018 has been filed by the applicant for amending the Original Application.

5. The respondents have filed their preliminary objections on 21.02.2019 raising objections to the amendment application.

6. At this stage it was brought to our attention that the appeal of the applicant has not been decided.

7. Learned counsel for the applicant submits that he would be satisfied if the appeal is decided in a time bound manner.

8. Learned counsel for the respondents has no objection to it.

9. In view of it, we direct the appellate authority of the respondent department to decide the appeal, if not already done

so, as per the relevant law, within a period of 30 days from the date of receipt of a certified copy of this order.

10. The Original Application is accordingly disposed of.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member